## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5145 ANSWERED ON:08.05.2012 EXTRADITION OF HEADLY Rajesh Shri M. B.;Singh Chaudhary Lal

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken any initiative for extradition of David Headly as the special trial court has sought his presence in connection with the Mumbai terror attack; and
- (b) if so, the details thereof and the response of the American Government thereto?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (b): The Special Court of the National Investigation Agency (NIA), Patiala House New Delhi has not sought the presence of Pakistani-American David Coleman Headley in the Mumbai terror attack case. However, NIA Special Court has soulght the presence of David Coleman Headley in NIA Case No.04/2009 for his prosecution. This case relates to a criminal conspiracy hatched by David Coleman Headley in 2006 with members of Lashkar-e-Toiba (LeT) and Harkat-ul-Jihad-e-Islami (HuJI) to commit terrorist acts in New Delhi and other places in India.